

ITEM NO.36 Court 13 (Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31144-31145/2013

(Arising out of impugned final judgment and order dated 22-01-2013 in WA No. 1826/2011 22-01-2013 in WA No. 1827/2011 passed by the High Court Of Judicature At Madras)

M KENDRA DEVI

PETITIONER(S)

VERSUS

THE GOVT. OF TAMIL NADU & ORS.

RESPONDENT(S)

WITH

SLP(C) No. 35746-35748/2015 (XII)

Date : 28-02-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For the parties

Mr. Anand Sathiyaseelan, Adv.
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Mr. D. Venketa Krishna, Adv.

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Mr. R. Anand Padmanabhan, Adv.

Mr. V. Ramasubramanian, AOR

Sriram P., AOR

Mr. S. Gowthaman, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 02.03.2022 on top of the Board.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)